CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

CP No.99/95 in OA No.2332/92

New Delhi this the 17th day of August, 1995.

Hon'ble Sh. N.V. Krishnan, Vice-Chairman (A) Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Rishipal, R/o B-5/260, Panchwati Colony, Delhi-110 094.

...Petitioner

(By Advocate Sh. A.K. Bhardwaj)

Versus

Shri B.M. Ojha, Director of Audit, Central Revenue I, New Delhi.

...Respondent

(By Advocate Sh. M.K. Gupta)

ORDER (Oral)
(Hon'ble Mr. N.V. Krishnan, Vice-Chairman (A))

Heard. The learned counsel for the petitioner states that though the petitioner has been engaged by the Annexure R-1 order dated 19.6.95, it is only for short periods. The practice of the respondents is to give him engagement as and when he approaches the Tribunal for any direction.

Tribunal dated 11.5.93 in OA-2332/92. The direction given in the earlier OA-1889/90 has been reiterated. That direction to the respondents was to consider engaging the applicant as a casual labourer, if vacancies are avaliable, in preference to his juniors and outsiders. In the reply the respondents have stated that the petitioner was also called on 21.9.94 when panel of names was being prepared after receipt of some names from the Employment Exchange. However, the petitioner did not turn up. Nevertheless, the



petitioner has now been admittedly engaged by the Annexure R-1 order dated 19.6.95. We are of the view that there is no violation of the direction given by the Tribunal. In case the applicant has any grievance in respect of his engagement it is open to him to seek fresh remedies, as may be advised. The notice of contempt issued to the respondents is discharged. No costs.

Jakel Smoothe

(Smt. Lakshmi Swaminathan)
Member(J)

'Sanju'

(N.V. Krishnan) Vice-Chairman(A)